

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 226 of 2013, I.A. No. 230 of 2014 & Appeal No. 227 of 2013 &
I.A. No. 229 of 2014**

Dated: 1st August, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

M/s. Jindal Steel & Power Ltd. ... Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran**

Counsel for the Respondent(s) : Mr. C.K. Rai

ORDER

Heard learned counsel for the appellant in both the appeals.

Learned counsel for the appellant has already filed the written submissions. He is directed to file affidavit indicating the details of the transmission assets forming part of the transmission system of the transmission licensee. He is permitted to file the same by 8th August, 2014.

Post the matter on **22nd August, 2014.**

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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